

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

Original Application No.197 of 2013

Tuesday this the 10th day of December 2013

C O R A M :

HON'BLE Mr.JUSTICE A.K.BASHEER, JUDICIAL MEMBER
HON'BLE Mr.K.GEORGE JOSEPH, ADMINISTRATIVE MEMBER

1. G.K.Chandran,
MTS, Office of Chief Postmaster General,
Kerala Circle, Thiruvananthapuram – 695 033.
2. All India Postal Administrative Offices Employees Union
Group C & D (NFPE), represented by its Circle Secretary,
K.Muthuswamy, Office of the Chief Postmaster General,
Kerala Circle, Thiruvananthapuram – 695 033.
Presently working as Postal Assistant (CO),
Recruitment Section, Office of the Chief Postmaster General,
Kerala Circle, Thiruvananthapuram – 695 033. ...Applicants

(By Advocate Mr.Vishnu S Chempazhanthiyil)

V e r s u s

1. Union of India,
represented by its Secretary & Director General,
Department of Posts, Dak Bhavan, New Delhi – 110 101.
2. The Chief Postmaster General,
Kerala Circle, Thiruvananthapuram – 695 033.
3. The Postmaster General,
Central Region, Kerala Circle, Kochi – 682 020.
4. The Assistant Director (Staff),
Office of the Postmaster General,
Central Region, Kerala Circle, Kochi – 682 020.
5. The Senior Superintendent of Post Offices,
Ernakulam Division, Kochi – 682 011.
6. G.Vanaja,
LR Postal Assistant,
Ernakulam H.O., Kochi – 682 011. ...Respondents

(By Advocate Mr.Sunil Jacob Jose,SCGSC [R1-5])

This application having been heard on 10th December 2013 this Tribunal on the same day delivered the following :-

ORDER

HON'BLE Mr.JUSTICE A.K.BASHEER, JUDICIAL MEMBER

Applicant No.1 who is stated to be working as Multi Tasking Staff in the office of the Chief Postmaster General, Kerala Circle, has filed this Original Application along with applicant no.2, the Employees' Union, impugning Annexure A-1 order by which respondent no.6 who is a Postal Assistant in Ernakulam Head Office, has been ordered to be posted at the office of the Postmaster General, Central Region, Kochi. Applicants contend that the above transfer is totally vitiated, irregular and illegal inasmuch as it is from one cadre to a totally different cadre. According to them such a transfer is totally against the rules, particularly, against Annexure A-4, Annexure A-5 and Annexure A-6 instructions.

2. At this stage we do not propose to deal with any of the contentions raised by the applicants for reasons more than one. In our view the issue has to be considered by respondent no.2. Learned counsel submits that applicant no.2 has already preferred a representation on March 6, 2013. It will be open to the applicants to highlight all their grievances before respondent no.2 with specific reference to the representation which is stated to have been preferred already.


3. Respondent No.2 shall take a decision in the matter strictly on its merit and in accordance with law as expeditiously as possible, at any rate, within three months from the date of receipt of a copy of this order. Necessarily respondent no.2 shall afford sufficient opportunity of hearing to applicant no.2 before any final decision is taken.

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4. The Original Application is disposed of in above terms.

(Dated this the 10th day of December 2013)



K. GEORGE JOSEPH
ADMINISTRATIVE MEMBER



JUSTICE A.K. BASHEER
JUDICIAL MEMBER

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